Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now Papers to be Laid on the Table.

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): Madam, I beg to lay on the Table a copy of the Grant of Leave to Members of Cantonment Board Rules, 2011 (Hindi and English versions) published in Notification No. S.R.O. 12(E) in Gazette of India dated 26th December, 2011, under sub-section (4) of Section 346 of the Cantonments Act, 2006.

(Placed in Library, See No. LT- 6184/15/12)

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK): Madam, I beg to lay on the Table a copy of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities)(Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 896(E) in Gazette of India dated 23rd December, 2011, under subsection (2) of Section 23 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.

(Placed in Library, See No. LT- 6185/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT-6186/15/12)

DEVELOPMENT (SHRIMATI D. PURANDESWARI): Madam, on behalf of my colleague, Shrimati Panabakalakshmi, I beg to lay on the Table:-

(1) A copy of the Notification No. S.O. 88(E) (Hindi and English versions) published in Gazette of India dated 18th January, 2012 mandating 100% packaging of Food grains and Sugar in jute packaging material issued under sub-section (1) of Section 3 of the Jute Packaging Materials (Compulsory Use in Packing Commodities Act, 1987.

(Placed in Library, See No. LT- 6187/15/12)

- (2) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2010-2011.
 - (ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2010-2011.
 - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT- 6189/15/12)

- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the National Center for Jute Diversification for the years 2007-2008 to 2009-2010 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT- 6190/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MUKUL ROY): Madam I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2010-2011.
 - (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT-6191/15/12)

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-
 - (i) G.S.R. 11(E) published in Gazette of India dated 13th January, 2012, approving the Visakhapatnam Port Employees (Leave) Amendment Regulations, 2012.
 - (ii) G.S.R. 6(E) published in Gazette of India dated 11th January, 2012, approving the Mumbai Port Trust (Leave) Amendment Regulations, 2012.

(Placed in Library, See No. LT- 6192/15/12)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958:-

(i) The Merchant Shipping (Registration of Indian Fishing Boats) Amendment Rules, 2012 published in Notification No. G.S.R. 10(E) in Gazette of India dated 13th January, 2012.

(Placed in Library, See No. LT-6193/15/12)

(ii) S.O. 67(E) published in Gazette of India dated 13th January, 2012 specifying every vessel or ship of any description in any Indian language, other than Fishing Vessels and Sailing Vessels, but including traditional fishing crafts like dhow, used solely for fishing to be "Indian fishing boats" for the purposes of Section 435B of the Merchant Shipping Act, 1958.

(Placed in Library, See No. LT-6194/15/12)

(iii) G.S.R. 9(E) published in Gazette of India dated 13th January, 2012 exempting the Indian fishing boats of less than 20 meters in length from the requirements of Merchant Shipping (Indian Fishing Boats Inspection) Rules, 1988 for a period of two years with effect from the date of notification, subject to certain conditions.

(Placed in Library, See No. LT-6195/15/12)